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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A. No. 1443/97

Date of decision: 9th September, 1997.

Between:

V.S. Murthy. Applicant.

And

1. Union of India represented by its Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, Ayakar Bhavan, B. Sheer Bagh, Hyderabad. .. Respondents.

Counsel for the applicant: Sri J. Sudheer.

Counsel for the respondents: Sri V. Bhimanna.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J).

JUDGMENT.

Per Hon'ble Sri R. Rangarajan, Member (A)

Heard Sri J. Sudheer for the applicant and Sri V. Bhimanna for the respondents.

The applicant in this O.A. was appointed as Data Entry Operator with effect from 10-8-1988 in the pay scale of Rs.1200-2040. He was given the pay scale of

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Rs.1350-2200 with effect from 11-9- 1989 as per the instructions of the Ministry's Letter No.F.7(A)/IC/86(44) dated 11-9-1989. He now prays for fixation of his pay scale in Rs.1350-2200 w from the date of his joining as Data Entry Operator i.e., with effect from 10-8 1988. He has filed two representations, one is dated 7-12-1995 Annexure VII to the O.A. - Page 22) and another on 1-10-1996 (Annexure 10 page 39) ~~for~~ for obtaining the above reliefs. It is stated that these representations are yet to be disposed of.

This O.A., is filed praying for a direction to the respondents to fix him in the pay scale of Rs.1350-2200 with effect from his date of joining as a Data Entry Operator i.e., 10-8-1988 with all consequential benefits such as arrears of pay etc.

This O.A., is similar to the O.A.1437/96 disposed of today. We follow the same directions as given in O.A.1437/96 and direct the respondents as follows:

- a) The representations of the applicant referred to above should be disposed of in accordance with the law taking due note of the Judgment in O.A.957/90 and the Order in SLP filed against that judgment.

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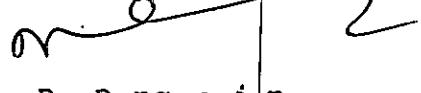
b) Time for compliance three months from the date of receipt of a copy of this Judgment.

With the above directions, the O.A., is disposed of. No costs.


(B.S.JAI PARAMESHWAR)

Member (A)

9-9-97


R. Rangarajan,

Member (A)

Date: 9-9-1997.

Dictated in open Court.


D.R. (J) ¹⁸²⁸

SSS.

DA.1443/96

1. The Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, Ayakar Bhavan, Basheer Bagh, Hyd.
4. One copy to Mr.J.Budheer, Advocate, CAT., Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

Off 29/9/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR: M
(J)

DATED: 9/9/97

ORDER/JUDGEMENT

M.A./R.A./C.A. NO.

in
O.A.NO. 1443/96

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

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II Court.

